

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3219
ANSWERED ON:13.12.2011
INVESTIGATION INTO BOMB BLASTS
Tewari Shri Manish

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has achieved any break through in the 13 July, 2011 blast in Mumbai and the recent blast in Delhi High Court;
- (b) if so, the details of arrests made so far alongwith their nationalities and the present status in each of these cases;
- (c) whether the probe into the above Mumbai blast is likely to be handed over to the National Investigation Agency and if so, the details thereof; and
- (d) the remedial measures taken/ proposed to be taken by the Government to prevent such attacks in the future?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a)to(c): The Mumbai serial blast case of 13.07.2011 continues to be investigated by ATS, Maharashtra and no arrest has been reported so far. The Delhi High Court Bomb blast case of 07.09.2011 is being investigated by the NIA, which has reported arrest of 3 persons (residents of Kishatwar, Jammu & Kashmir) in this investigation.

(d): Government is committed to combat terrorism, in all its forms and manifestations as no causes, genuine or imaginary can justify terrorism or violence. In order to deal with the menace of extremism and terrorism the Government has taken various measures which inter-alia, include augmenting the strength of Central Para-Military Forces; amendment to the CISF Act to enable deployment of CISF in joint venture of private industrial undertakings; establishment of NSG hubs at Chennai, Kolkata, Hyderabad and Mumbai; empowerment of DG, NSG to requisition aircraft for movement of NSG personnel in the event of any emergency; strengthening and re-organizing of Multi-Agency Centre to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence and security agencies; tighter immigration control; effective border management through round the clock surveillance & patrolling on the borders; establishment of observation posts, border fencing, flood lighting, deployment of modern and hi-tech surveillance equipment; upgradation of Intelligence setup; and coastal security. The Unlawful Activities (Prevention) Act, 1967 has been amended and notified in 2008 to strengthen the punitive measures to combat terrorism. The National Investigation Agency has been constituted under the National Investigation Agency Act, 2008 to investigate and prosecute offences under the Acts specified in the Schedule. As a part of steps to counter terrorists threats, the National Intelligence Grid (NATGRID) has been created.

The Prevention of Money Laundering Act has been amended in 2009 to inter-alia, include certain offences under the Unlawful Activities (Prevention) Act, as predicate offence.

Further the Government continues to raise the issues of Cross-Border Terrorism in all its aspects including its financing at various multi-lateral and bilateral fora and also at the multi-level bi-lateral interactions.